

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

SERVICE TAX APPEAL NO: 89233 of 2018

[Arising out of Order-in-Denovo No: PUN-EXCUS-001-COM-006-18-19 dated 22nd June 2018 passed by the Commissioner of Central Excise, Goods and Service Tax, Pune – I.]

Freewill Infrastructure Pvt Ltd

6 Premier Plaza II, Pune-Mumbai Road, Chinchwad,
Pune – 411 019

... Appellant

versus

Commissioner of Central Excise, Goods & Service Tax

Pune – I

41A GST Bhavan, Opp: Wadia College, Sassoon Road,
Pune – 411 038

...Respondent

APPEARANCE:

Shri Mahananda Biradar, Advocate for the appellant

Shri Dilip Shinde, Asstt. Commissioner (AR) for the respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO: A/87293 / 2019

DATE OF HEARING:	11/12/2019
DATE OF DECISION:	11/12/2019

The appellant has gone for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. Accordingly, the appeal is disposed off.

(Dictated and Pronounced in open court)

**(Ashok Jindal)
Member (Judicial)**

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